

prime mover for industries. The combined weight of these eight industries is 37.9% in the Index of Industrial Production with base 2004-05.

Import of used worn clothing

325. SHRI AVINASH RAI KHANNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has imposed restriction on the import of used and worn clothing, if so, the details thereof;
- (b) whether some industrial houses have been illegally importing used and worn clothing in the name of other items which are free for import in connivance with officers, if so, the details thereof;
- (c) the details of cases that have been booked by Government so far; and
- (d) what steps Government is taking to prevent this?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) The import of worn clothing and other worn articles is 'restricted' under the provisions of Foreign Trade Policy. The facility given to Special Economic Zone units to sell imported worn clothing in the domestic tariff area was also withdrawn in May, 2010.

(b) and (c) No such case of illegal import of used and worn clothing by Industrial houses in connivance with officers has come to notice. However, as per details received from Department of Revenue (CBEC), in 2009-10 there was 1 case with seizure of goods worth Rupees 0.75 lakh, in 2010-11 there were 3 cases with seizure of goods worth Rupees 3.42 lakh and in 2011-12 (upto June, '11) there have been 2 cases with seizure of goods worth Rupees 79.15 lakh.

(d) All field formations of Customs including Directorate of Revenue Intelligence have been sensitized to thwart and prevent any attempt of illegal import of used and worn clothing.

Signing of remaining India-ASEAN deal

326. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether India and Members of the Association of South East Asian Nations (ASEAN)

are set to sign the remaining deal which was struck due to concerns raised by certain countries on the issue of movement of professionals and easier visa regime for them;

(b) if so, the details thereof;

(c) whether the agreement on services and investment sector issues have been cleared;

(d) if so, the details thereof;

(e) whether India is the 10th largest service exporter in the world while ASEAN is a net importer; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) Negotiations on Agreement on Trade in Services and Agreement on Investment are ongoing between India and ASEAN.

(e) and (f) As per data available in World Trade Report 2011, published by WTO, during 2010 India, with total export of US\$ 110 billion, was the 10th largest exporter of Commercial Services in the World. So far as performance of ASEAN countries in International Trade in Services is concerned, as per International Trade Statistics 2010 of the WTO, they were net importer of Commercial Services in 2009 with exports and imports as US\$177.6 billion and US\$ 191.8 billion respectively.

FTA with Australia

327. SHRI SYED AZEEZ PASHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is holding talks with Australia relating to a Free Trade Agreement (FTA);

(b) what are the major challenges which India faces with Australia on trade, commerce and education issues;

(c) whether Government has sought the views of State Governments on subjects of their interest;

(d) whether it is a fact that Australian firms dealing with students from Andhra Pradesh have adopted a host of unfair trade practices with their Government's support; and